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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

FINANCE DEPARTMENT.

NOTIFICATIONS.

The 27th October 1942.

No. 11645—F. 106/42-F.(C).—In exercise of the powers conferred by clause (b) of subsection (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to make the following Rules:—

RULES.

1. These Rules may be called the Orissa Civil Services (War Injuries Pension) Rules, 1942.

2. In these Rules—

(i) “duty” has the meaning assigned to that expression in rule 13 of the Orissa Service Code;

(ii) “war injury” has the meaning assigned to that expression in section 2 of the War Injuries Ordinance, 1941 (No. VII of 1941).

3. Where a person to whom the rule in Chapter XXXVIII of the Civil Service Regulations apply sustains a war injury while on duty otherwise than on service with a military force, or dies of a war injury so sustained, awards shall be made in accordance with the provisions of those rules as if the injury were received in the performance of a duty which had the effect of increasing his liability to injury or death beyond the ordinary risk of the civil appointment held by him.

[1] 3. A. — X X X
[2] 4. Nothing in these Rules shall be deemed to authorise or require the making, in respect of the same injury, of an award under rule 3 of these Rules as well as an award under Chapter XXXVIII of the Civil Service Regulations.

The 28th October 1942.

No. 11722—F. 114/42-F.(C).—In exercise of the powers conferred by clause (b) of subsection (2) of section 241 of the Government of India Act, 1935, the Governor of

3.A. Where a person to whom the Orissa Civil Services (Extraordinary Pension) Rules apply sustains a war injury while on duty, or dies of a war injury so sustained, awards shall be made in accordance with the provisions of those rules as if the injury were received as a result of risk of office.

Provided that if the authority making an award is satisfied that the war injury has been received as a result of "Special risk" as defined in rule 3 of the said Rules, the award shall be made in accordance with the provisions of those rules as if the injury were received as a special risk of office.

(2) The following shall be substituted for the existing rule 4 of the said Rules, namely:

4. Nothing in these rules shall be deemed to authorise or require the making, in respect of the same injury,-

(a) of an award under rule 3 of these rules as well as an award under Chapter XXX VIII of the Civil Service Regulations; or

(b) of an award under rule 3-A of these rules as well as an award under ~~the~~ the Orissa Civil Services (Extraordinary Pension) Rules.

[1] Ins by notification no. 356 3759-F.(C)/F.1/43
Dt. 6.3.43. (G. Gaz. Pt. III P. 55)

[2] Ins. 2. 16.4.

Orissaa is pleased to make the following amendment to the Orissa Travelling Allowance Rules, namely :—

AMENDMENTS.

(1) In sub-rule (b) of rule 141 of the said rules, for the words "For journeys on duty to places outside the province" the words "For other journeys on duty including journeys outside the province" shall be substituted.

(2) To rule 141 of the said Rules the following sub-rule shall be added, namely :—

"(C) If the Speaker has more than one residence, the Provincial Government shall, after consultation with the Speaker, fix one of these as his place of residence for the purposes of this rule".

(3) The existing note under rule 141 of the said rules, shall be numbered as Note 1 and after the said note, the following note shall be added, namely :—

"NOTE 2.—A journey to the headquarters of the office of the Legislative Assembly to dispose of office work at a time when the Assembly is not sitting or a journey to Delhi or Simla to attend a Speakers' conference or a journey to the venue of some other Assembly to study its procedure are instances of journeys on duty. In addition to specifying the nature of the business in connection with which a journey was undertaken a certificate should be recorded by the Speaker in the travelling allowance bill that the journey was on official duty".

The 28th October 1942.

No. 11731—F. 138/42-F.(C).—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendment shall be made to the Orissa Service Code, namely :—

AMENDMENT.

In clause (a) of rule 209 of the said Code, for the words "he is entitled to the pay" the words "he is entitled, subject to the provision of clause (c) of rule 56, to the pay" shall be substituted.

By order of the Governor,

C. S. JHA,

Deputy Secretary to Government,

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 28th October 1942.

No. 11696-R.(C).—Whereas it appears to the Government of Orissa that lands are required to be taken by Government at the

public expense for a public purpose, viz., for the extension of the compound of the Elementary Training School at Balia and for replacing Gochar land to be acquired for the above purpose in mauza Bhagabatpur, thana Kendrapara No. 296, pargana Asureswar, zila Cuttack, it is hereby notified that for the above purpose two pieces of land measuring, more or less, 0.649 acre bounded on the—

Block A—Area 0.479 acre.

North—By portion of plot Nos. 260, 259 and 254,

East—By plot No. 257,

South—By D. B. roadside land bearing plot No. 436,

West—By portion of plot Nos. 258 and 260 ;

Block B—Area 0.170 acre for replacing Gochar land.

North—By portion of plot No. 251,

East—By portion of plot No. 255,

South—By portion of plot Nos. 258 and 259,

West—By portion of plot No. 251,

are required within the aforesaid mauza Bhagabatpur.

This notification is made under the provisions of section 4() of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Officer, Cuttack Collectorate.

Objection to the acquisition, if any, filed under section 5A by any person interested within the meaning of that section on or before the 29th November 1942 before the Collector of Cuttack, will be considered.

The 28th October 1942.

No. 11715-R.(C).—In exercise of the power conferred by section 19 of the Indian Treasure Trove Act, 1878 (VI of 1878), the Government of Orissa are pleased to direct that the name of the "Kannada Research Museum, Dharwar" shall be inserted in forms A and B appended to the rules issued under Bihar and Orissa Government notification No. 1052-R.R., dated the 10th October 1930, immediately after the "Historical Museum, Satara" included under that Government notification No. 7369-R., dated the 16th September 1931.

The columns should be renumbered accordingly.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 28th October 1942.

No. 11749-L.S.-G.(C).—The following draft of an amendment to the Union Board and Panchayat Elections Rules published with the notification of the Government of Bihar and Orissa in the Local Self-Government Department No. 2177-L.S.-G., dated the 19th February 1923 as subsequently amended in their application to the Province of Orissa, which the Governor of Orissa, in exercise of the powers conferred by clause (a) of sub-section (2) of section 96 of the Bihar and Orissa Village Administration Act, 1922 (Bihar and Orissa Act III of 1922), proposes to make, is hereby published as required by sub-section (1) of the said section of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 2nd January 1943.

Any objection or suggestion which may be received from any person with respect to the said draft before the date specified above will be considered.

DRAFT AMENDMENT.

In sub-rule (1) of rule 29 of the said Rules for the sentence beginning with the words "Such meeting" and ending with the words "District Magistrate", the following shall be substituted, namely:—

"Such elections shall be completed not later than two months after the date of the order of the District Magistrate."

The 28th October 1942.

No. 11768-L.S.-G.(C).—The following draft of an amendment to the Union Board Elections Rules published with the notification of the Government of Orissa in the Local Self-Government Department No. 506-L.S.-G., dated the 19th February 1941, which the Governor of Orissa, in exercise of the powers conferred by clause (a) of sub-section (2) of section 194 of the Sambalpur Local Self-Government Act, 1939 (Orissa Act VI of 1939), proposes to make, is hereby published as required by sub-section (1) of the said section of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 2nd January 1943.

Any objection or suggestion which may be received from any person with respect to

the said draft before the date specified above will be duly considered.

DRAFT AMENDMENT.

In sub-rule (1) of rule 40 of the said Rules for the sentence beginning with the words "Such meeting" and ending with the word "District Magistrate", the following shall be substituted, namely:—

"Such elections shall be completed not later than two months after the date of the order of the District Magistrate."

By order of the Governor,

S. DAS,

Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATIONS.

The 27th October 1942.

No. 11657-E.(C).—The following draft of a certain amendment to the Orissa Dangerous Drugs Rules, 1937, published with the notification of Government of Orissa in the Health and Local Self-Government Department No. 5902-Ex. 47/37-L.S.-G., dated the 7th September 1937, which the Governor of Orissa proposes to make in exercise of the powers conferred by sub-section (2) of section 8 of the Dangerous Drugs Act, 1930 (II of 1930), is published, as required by sub-section (1) of section 36 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 16th December 1942.

Any objection or suggestion which may be received from any person with respect to the said draft on or before the date specified will be duly considered.

DRAFT AMENDMENT.

For rule 29 of the said rules, the following shall be substituted, namely:—

"29. The provisions of these rules shall not apply to the importation, exportation, transport, possession or sale of the manufactured drugs specified below, unless the quantity involved in any transaction or possessed at any one time exceeds one pound:—

Methylmorphine, commonly known as codeine, and ethylmorphine, commonly known as dionine, and their respective salts and preparations containing any of

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these substances and also liquid compounds consisting of a solution of any one of these in any one or more inert fluids except such as are adapted to normal therapeutic use, i.e., except made up dry preparations, pharmacopoeal or proprietary (pills, tablets, powders, etc.), which do not contain more than 0.1 gramme of any of these substances in one pill, one tablet, or one powder associated with other medicinal substances, and liquids consisting of a solution of any one of these substances not exceeding ten per cent."

No. 11744-E.(C).—In exercise of the powers conferred by section 32 of the Indian Forest Act, 1927 (XVI of 1927), the Governor of Orissa is pleased to direct that the following amendments shall be made in the Khurda Protected Forest Rules, 1933, namely :—

In rule 10 of the said Rules the items (4) and (7) shall be deleted and the items (5), (6) and (8) shall be renumbered as (4), (5) and (6).

By order of the Governor,
S. DAS,

Secretary to Government.